CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 86/MP/2026

Subject	:	Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 28.3.2023 executed between the Petitioner and Central Transmission Utility of India Limited, seeking extension of scheduled COD on account of occurrence of Force Majeure events, additional expenditure incurred on account of Change in Law events and change in scope of work, amongst other reliefs.
Petitioner	:	Khavda II-A Transmission Limited (KATL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL) & Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, KATL Shri Lakshyajit Singh Bagdwal, Advocate, KATL Shri Harshit Singh, Advocate, KATL Ms. Prerna Priyadarshini, Advocate, CTUIL Ms. Ayesha Choudhary, Advocate, CTUIL Shri Saurabh Mishra, Advocate, MPPMCL Shri Anup Jain, Advocate, MSEDCL Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for detailed hearing and was accordingly adjourned. However, learned counsel for the Petitioner submitted that, pursuant to the Commission's directions, the Petitioner has filed its compliance affidavit; however, CTUIL has yet to place on record the Minutes of the Meeting pertaining to the Petitioner's Force Majeure and Change in Law claims.

2. Learned counsel for the Respondent, CTUIL, submitted that although the Committee has taken a decision on the Petitioner's Force Majeure claims and the same has also been conveyed to the Petitioner, the formal Minutes of Meeting have not been issued. Accordingly, CTUIL will file an affidavit placing on record the Committee's decision on the Force Majeure claims. Regarding the Petitioner's Change in Law claims, the learned counsel submitted that they are still under deliberation. The learned counsel, therefore, requested that the matter be taken up after four weeks and

further submitted that CTUIL will also place on record the decision on the Petitioner's Change in Law claims, if finalised prior to the next date.

3. Learned counsel for the Respondent, MSEDCL, sought two weeks' time to file its response to the Petitioner's compliance affidavits and the affidavits to be filed by the Respondent, CTUIL.

4. Considering the submissions made by the learned counsels for the parties, the Commission permitted CTUIL to file its affidavit, as indicated above, within four weeks, with a copy to the other parties. The Petitioner and the other Respondents were permitted to file their responses thereto, if any, within two weeks thereafter. The Respondents were also permitted to file their responses to the Petitioners' compliance affidavits, if any, within two weeks.

5. The Petition will be listed for hearing on **19.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)